

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti -- Applicant

Vs

Member Secretary, Odisha State Pollution Control Board, &
others--- Respondents**INDEX**

SL NO	DESCRIPTION OF DOCCUMENT	PAGE NO
1	SUPPLIMENTARY AFFIDAVIT ON BEHALF OF APPLICANT	1-7
2	Copy of the proceeding of personal hearing of VISA steel dated 4/12/2024 as ANNEXURE-1	8-10
3	Copy of the show cause notice dated 01/01/2025 as ANNEXURE-2.	11-12
4	Copy of Show cause Notice issued by MOEFCC dated 4/03/3024 as ANNEXURE-3	13-16
5	PROOF OF SERVICE	17

DATE: 03/01/2025 Cell-9437279278

SANKAR PRASAD PANI



ADVOCATE,

Plot No 2132/4814, NageswarTangi, Bhubaneswar
751002, sankarprasadpani@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - --

Applicant Verses

Member Secretary, Odisha State Pollution Control Board,

& others --- Respondents

SUPPLIMENTARY AFFIDAVIT ON BEHALF OF THE
APPLICANT

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 36 years, At/po- Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organisation in the aforementioned Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the applicant has been raising the issue of non-compliance of Zero Liquid Discharge from the very beginning of the present proceeding. Further the applicant has filed additional and supplementary affidavits along with photographs and inspection reports of MoEFCC as well as State Pollution Control Board to bring on record the continuing non-compliance from 2015 till 2024. However no action has been taken by the SPCB or MoEFCC though the regulatory authorities have a duty to act upon the unit including

closure of the unit and prosecution against the director of the Unit. However the Board is remaining a silent spectator to all these violations. The applicant believes this as the dereliction of duty on the part of the regulatory authorities,

3. It is further submitted that the waste water discharged to outside nalla which finally joins with Gandanalla and Kharashrota River contains heavy metals, Phenol, Hexavalent Chromium and Cyanide are endangering the life of millions of people depending of the water of nalla and river.
4. It is further submitted that recently the state pollution control board has given a hearing to the private Respondent VISA Steel on 28/11/2024 and there in the SPCB again reiterated that the unit is not maintaining zero liquid discharge and requirement of separate drainage network for discharge of surface-runoff which is not contaminated with any pollutants during heavy rainfall. Further the unit is required to channelize the surface-runoff contaminated by coming in contact with raw materials, solid waste into SRTS and reuse it. Copy of proceeding dated 4th December 2024 is annexed here with as ANNEXURE-1
5. This also confirms that as of now in the garb of storm water and SRTS the unit use to discharge contaminated water to outside, which is not permissible as per CTO and EC Conditions. As such the capacity of SRTS is not enough to treat the surface runoff generated during rainfall. Further the water discharged to outside during non-monsoon season is the waste water and had it been treated then the Unit should have reused the same for industrial purpose in it's plant.
6. It is pertinent to mention here that the Regional office of State Pollution Control Board again on dated 19/12/2024 inspected the plant in question and found certain non-compliances, for which the RO SPCB issued a show cause notice to the plant in question on dated

01/01/2025. The non-compliances which were observed during the inspection are as follows,

DRI (2x500 TPD) UNIT.

- I. Fugitive emission was observed at the silo of pug mill of the DRI plant.
- II. Reclaimed feeding hopper provided in 1-Bin where product was being handled & fed into the circuit by the means of pay loaders was found to be operated without any dust suppression measures.
- III. Though coal cover sheds are available in RMHS area for stacking of coal, huge amount of coal was found to be stacked outside the shed without any tarpaulin cover or any dust suppression measures.
- IV. Iron ore, iron pellet, fluxes in RMHS yard were found to be stacked without any tarpaulin cover or any dust suppression measures.
- V. Mist canon provided near IOCP's feeding hopper was found to be non-operational.
- VI. Air pollution control measures installed for handling of iron, pellets and fluxes in RMHS area were found to be inadequate.
- VII. The connected road near DRI kiln-1 to the RMHS of the DRI unit was found to be damaged.
- VIII. PMs concentration in ambient air was found to be higher than the prescribed standard of the Board monitored at the boundary Near DM Plant adjacent to CAAQMS No. 04, Main Gate adjacent to WOMS & WTP-II adjacent to CAAQMS No. 02 as revealed from monitoring result.
- IX. Data from Continuous Ambient Air Quality Monitoring

System-3 installed at Learning Centre reflect PM & PMs exceedance concentration in the RTDAS server.

- X. There were zero data showing in online at CEMS-2 (CEMS attached at the stack of ESP of DRI Kiin-1 & WHRB) though the DRI kiln-1 was operational on the day of inspection.
- XI. No data is showing in online Continuous Effluent Quality Monitoring System-1 (SRTS-Outlet) since long time.

BLAST PURNACE UNIT:

- I. Suction hood installed at cast house tapping & ladle pouring area for controlling of secondary emission was found to be inadequate.

METAL RECOVERY PLANT:

- I. The ramp provided for feeding of material into the hopper needs to be black topped concrete with adequate dust suppression measures

SOLID WASTE DUMPING AREA:

- I. Though you have provided a mist canon & mobile water tankers for Solid waste dumping site, which is located near ferrochrome complex-II, the dust suppression measures at site were observed to be inadequate as fugitive emissions was observed.
 - II. Fine iron meshed wind barrier around dump area needs to be installed to control dust emission.
7. That this affidavit to bring on record the inaction of the state pollution control board and for appreciation of the Honble Tribunal in regard to the gravity of the issues concerning larger public interest and environment. Copy of the show cause notice dated 01/01/2025 is here unto annexed as **ANNEXURE-2**

8. It is needless to mention that on 4/03/2024, the MoEFCC has issued a show cause notice to the Respondent industry for serious non-compliances and in that regard 30day time period was granted, the show cause further reads that failing to comply will attract action under section 5 of Environment protection act 1986. In view of the ongoing violations neither the MOEFCC nor the SPCB took any stringent action despite of continuous violation for more than 10 years. Copy of Show cause Notice issued by MOEFCC dated 04/03/3024 is annexed here with as **ANNEXURE-3**
9. That since the state pollution control board who is duty bound to reveal the proceedings against the respondent unit before this Honble Tribunal and for reasons best know the Board withhold the document, for which the applicant thought it proper to bring on record the subsequent developments

The applicant prays for appropriate order in view of of the present affidavit and the document confirming continuous violations of EC and CTO conditions.

APPLICANT THROUGH

A handwritten signature in black ink, appearing to read "Spani", with a horizontal line extending to the right from the end of the signature.

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO -19 of 2019/EZ

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti APPLICANT

VERSUS

STATE OF ODISHA AND Others ... RESPONDENTS

AFFIDAVIT

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 41 years, A/U/PO/PS Jakhapura , Dist - Jajpur , Odisha do hereby solemnly affirm, and declare as under.

- 1. That I am the President of the Applicant Organisation in the above mentioned Application and authorized to sign this affidavit.
- 2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit
- 3. That I have read over the contents of the accompanying Affidavit and the same is true and correct and is drafted on my instruction.

Aswini Kumar Dhal
 President
 Kalinganagar Paribesh
 Surakhya Samiti

VERIFICATION

Verified on this 03rd day of January, 2025 at Jajpur, Odisha that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Advocate

Aswini Kumar Dhal
 DEPONENT

President
 Kalinganagar Paribesh
 Surakhya Samiti

The above named Deponent / Executant
 being identified by L. Kuanr
 Advocate, has appeared before me on 03.01.2025
 at about 0830 AM/P.M and on oath
 states that the above facts are true to
 the best of his/her knowledge and belief

L. Kuanr
 L. KUANR NOTARY PUBLIC, JAJPUR ROAD





EPBX : 2653800

E-mail: paribesh1@ospcboard.org

Website: www.ospcboard.org*

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPT., OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII

Bhubaneswar – 751 012, INDIA

No. 19909 / IND-I-CON-5008 Dt. 04.12.2024

PROCEEDINGS OF THE PERSONAL HEARING OF M/S VISA STEEL LTD., KALINGANAGAR INDUSTRIAL COMPLEX, JAJPUR HELD ON DT. 28.11.2024 AT 4.00 PM AT STATE POLLUTION CONTROL BOARD, ODISHA, BHUBANESWAR.

The personal hearing of M/s Visa Steel Ltd., Kalinga Nagar Industrial Complex was held on dtd. 28.11.2024 at 4 PM at State Pollution Control Board, Odisha, Bhubaneswar under the chairmanship of Member Secretary. The list of officials present in the meeting is Annexed.

Initiating the discussion upon the instruction of the chair, Er. R.N.Prusty, CEE briefed about the background of calling for the personal hearing. He listed out the conclusions recorded in the proceedings of personal hearing conducted by MoEF & CC on dtd. 23.10.2024 under the Chairmanship of Dr. Amandeep Garg, Additional Secretary. One among the decision taken by MoEF & CC is that "*PP to approach IA (Ind-I) sector for amalgamation of all the existing ECs with respect to the extant project and seek amendment of the conditions not applicable to the project to ensure ease of implementation and monitoring of the project*".

Mr. Manoj Kumar, Director made it clear that all the valid ECs obtained from MoEF & CC & CTEs from SPCB so far are issued in the name of M/s Visa Steel Ltd., and all the operational process units (covered under those valid ECs) are being operated under three separate CTOs in different names i.e. **i)** M/s Visa Steel Ltd., **ii)** M/s Special Steel Ltd., and **iii)** M/s Visa Coke Ltd., He informed that they are in process of engaging a consultant to apply for amalgamation of ECs in compliance to the decisions of MoEF & CC and the entire process will take some time. The Board officials explained them about the requirement to have a single CTO in the name of M/s Visa Steel Ltd., covering all those operational process units since grant of CTO in favour of M/s Visa Special Steel Ltd., and M/s Visa Coke Ltd., is not legally tenable in absence of valid EC/CTE in the respective names.


The Board officials also raised the points that the land allotted by IDCO, water supply by IDCO, Power supply by power distribution company, MOU

signed with state Govt. are in the name of M/s Visa Steel Ltd., only and M/s Visa Special Steel Ltd., & M/s Visa Coke Ltd., cannot enjoy/avail the services/benefits without permission/approval from those respective Depts./Companies. The industry indicated certain difficulties they are likely to face in the event of single CTO for the whole plant but the Board officials explained about the reasons of need of CTO of all process units in one name i.e. M/s Visa Steel Ltd.

The matter of surface runoff management was discussed and they were instructed to strictly abide/comply with the proceedings of personal hearing of MoEF & CC. RO, Kalinganagar who confirmed through video conference and also the previous inspection reports that the plant authorities have to strictly comply with the conditions of zero liquid discharge and make provision for separate drainage network for discharge of surface runoff, which is not contaminated with any pollutants during heavy rainfall. They have to channelize the surface runoff contaminated by coming in contact with raw materials, products, solid waste, roads, etc. in to the SRTS and reuse it.

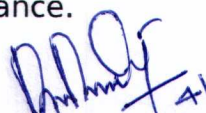
Winding up the discussion, Member Secretary instructed the plant authorities to obtain CTO in the name of M/s Visa Steel Ltd., for all process units those are in operation immediately failing which the Board will initiate appropriate action against M/s Visa Special Steel Ltd., & M/s Visa Coke Ltd.

The meeting was ended with thanks to the chair.

Approved.

MEMBER SECRETARY


Memo No. 19910 /Dt. 04.12.2024 /By-Email.

Copy forwarded to the Director, M/s. Visa Steel Ltd., Kalinganagar I.C, Jakhapura, Dist.- Jajpur for information and immediate compliance.


 4/12/24
CHIEF ENV. ENGINEER

Memo No. 19911 /Dt. 04.12.2024 /By-Email.

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information and necessary action.


 4/12/24
CHIEF ENV. ENGINEER



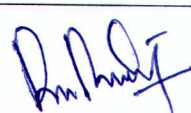
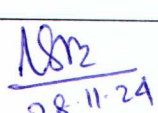




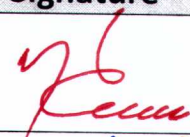


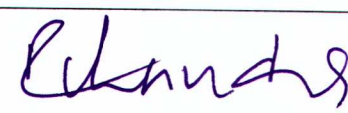
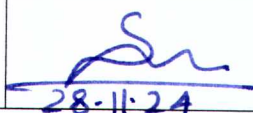
ATTENDANCE SHEET

Personal Hearing-Cum-Technical presentation in respect of **M/s Visa Steel Limited, Kalinganagar Industrial Complex, Jakhapura, Dist-Jajpur**, held on **28.11.2024 at 04:00 PM** at State Pollution Control Board, Odisha, Bhubaneswar.

Official of the Board Present :

S.N	Name & Designation	Signature
1	Dr. K.Murugesan, IFS, Member Secretary.	
2	Dr. N.R.Sahoo, Chief Env. Engineer	
3	Er. R.N.Prusty, Chief Env. Engineer.	
4	Er. Pramod Ku. Behera,SEE.	
5	Er.Maheswar Behera,DEE.	
6	Er. Madan Mohan Sahoo, RO, Kalinganagar.	Through V C

Representatives of M/s Visa Steel Limited,

S.N	Name & Designation	Signature
1	Manoj Kumar (DIRECTOR)	
2	Nikash K Das, VCL	
3	Samrat Singh - AGM Director's office	
4	RAJESH MANDRA (AGM & Head Environment) VSL.	
5	Subash chandra DAS D.V. Mgr	



STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT, GOVT. OF ODISHA)
 A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar 751012
 EPABX-2560929,2561909, Tel: 2564573,2562368,
 E-mail: ctol7category@ospcboard.org, Website : www.ospcboard.org

No 33 /IND-I-CON-5008

Dt 01-01-2025

By E-mail.

DIRECTION U/S. 31A OF THE AIR (PCP) ACT, 1981 & U/S. 33A OF WATER (PCP) ACT, 1974 AMENDMENTS THEREUNDER.

WHEREAS, you are operating a sponge iron based steel plant complex under three separate names i.e M/s Visa Steel Ltd with valid Consent to Operate (CTO) granted up to 31.03.2025, M/s Visa Special Steel Ltd with valid Consent to Operate (CTO) granted up to 31.03.2025 and M/s Visa Coke Ltd. with valid Consent to Operate (CTO) granted up to 31.03.2029, At-Kalinganagar Industrial Complex, Dist.-Jajpur subject to strict compliance to consent conditions;

AND WHEREAS, your steel plant complex was inspected on 19.12.2024 by the Regional Office, Kalinganagar in connection with public complaints & grievance received from various quarters with respect of air pollution & solid waste Management and following non-compliance were observed (**Copy of inspection report enclosed**);

DRI (2x500 TPD) UNIT.

1. Fugitive emission was observed at the silo of pug mill of the DRI plant.
2. Reclaimed feeding hopper provided in I-Bin where product was being handled & fed into the circuit by the means of pay loaders was found to be operated without any dust suppression measures.
3. Though coal cover sheds are available in RMHS area for stacking of coal, huge amount of coal was found to be stacked outside the shed without any tarpaulin cover or any dust suppression measures.
4. Iron ore, iron pellet, fluxes in RMHS yard were found to be stacked without any tarpaulin cover or any dust suppression measures.
5. Mist canon provided near IOCP's feeding hopper was found to be non-operational.
6. Air pollution control measures installed for handling of iron, pellets and fluxes in RMHS area were found to be inadequate.
7. The connected road near DRI kiln-I to the RMHS of the DRI unit was found to be damaged .
8. PM₁₀ concentration in ambient air was found to be higher than the prescribed standard of the Board monitored at the boundary Near DM Plant adjacent to CAAQMS No. 04, Main Gate adjacent to WQMS & WTP-II adjacent to CAAQMS No. 02 as revealed from monitoring result.
9. Data from Continuous Ambient Air Quality Monitoring System-3 installed at Learning Centre reflect PM₁₀ & PM_{2.5} exceedance concentration in the RTDAS server.
10. There were zero data showing in online at CEMS-2 (CEMS attached at the stack of ESP of DRI Kiln-1 & WHRB) though the DRI kiln-1 was operational on the day of inspection.

11 No data is showing in online Continuous Effluent Quality Monitoring System-1 (SRTS-Outlet) since long time.

BLAST FURNACE UNIT:

1. Suction hood installed at cast house tapping & ladle pouring area for controlling of secondary emission was found to be inadequate.

METAL RECOVERY PLANT:

1. The ramp provided for feeding of material into the hopper needs to be black topped/ concrete with adequate dust suppression measures

SOLID WASTE DUMPING AREA:

1. Though you have provided a mist canon & mobile water tankers for Solid waste dumping site, which is located near ferrochrome complex-II, the dust suppression measures at site were observed to be inadequate as fugitive emissions was observed.
2. Fine iron meshed wind barrier around dump area needs to be installed to control dust emission.

AND WHEREAS, the above deficiencies establish that you have failed to comply with certain consent conditions and directives issued from time to time by the Board under the provisions of the Air (P&CP) Act, 1981 & Water (PCP) Act, 1974 and the rules framed there under;

NOW, THEREFORE, by virtue of the power conferred under section 31A of the Air (PCP) Act, 1981 & U/s. 33A of Water (PCP) Act, 1974 as amended thereafter, the competent authority in the State Pollution Control Board, Odisha do hereby direct you to take appropriate corrective steps to remove/rectify the above deficiencies/lapses and furnish action taken report to the Board within 15 days, failing which appropriate action shall be taken against your unit.

Encl: As above


MEMBER SECRETARY

To

The Director
M/s. Visa Steel Limited
At-Kalinganagar Industrial Complex
Dist.-Jajpur, 750026, Odisha.

Memo No. 34 /Dt. 01.01.2025 / (By E-mail)

Copy forwarded to the Regional Officer, State Pollution Control Board, Kalinganagar for information and necessary action.


CHIEF ENV. ENGINEER

Speed Post/Online

F. No. IA-Z-12011/22/2022-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(Compliance & Monitoring Division-IA Division)



सत्यमेव जयते

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003

Email: moefcc-monitoring@gov.in

Dated: 4th March, 2024

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Integrated Steel Plant and Captive Power Plant at Kalinganagar Industrial Complex by M/s VISA Steel Ltd." -reg.

- Ref:**
- i. Ministry's EC letter No F. No . J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021
 - ii. RO, Bhubaneshwar Monitoring report No. 101-255/EPE/274 dated 27.03.2023
 - iii. ATR by PP vide letter dated 26.04.2023
 - iv. RO, Bhubaneshwar ATR review report no.101-255/2022/EPE dated 15.01.2024

WHEREAS, Environmental Clearance (EC) was granted to M/s VISA Steel Ltd., located at Kalinganagar Industrial Complex, Bhubaneshwar, Orissa vide letter No J J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021, subject to implementation of the various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored by the Regional Office of MoEF&CC at Bhubaneshwar on 20-21.09.2022. The report was submitted to the Ministry vide letter No. 101-255/EPE/274 dated 27.03.2023. The report has been examined by the Ministry and various non-compliances were observed.

3. WHEREAS, a letter seeking ATR/clarification on the observed non-compliance was issued to M/s VISA Steel Ltd. by Ministry vide letter dated 17.07.2023 for which M/s VISA Steel Ltd. submitted a response vide letter dated 25.07.2023.

WHEREAS, RO, Bhubaneshwar provided their observations on the Action Taken Report (ATR) submitted by M/s VISA Steel Ltd. vide letter No. 101-255/2022/EPE dated 15.01.2024. The report has been examined by the Ministry and it is observed that there is still substantive non-compliance of environmental conditions the same are as enlisted below:

EC dated 12.06.2007:

- i. Monitoring data of all the stack as per the consent order has not been furnished. **(Specific condition i)**
- ii. Online data for particulate matter exceeds the norms of 50 mg/Nm³ n SAF-3. **(Specific Condition ii) & (Specific Condition ix)**
- iii. Pulse jet tyre bag filter in raw material unloading area yet to be provided at the storage yard. Online data exceeds the norm of 50mg/Nm³ in SAE 3 &4 stack. **(Specific condition iii)**
- iv. TCLP analysis data has not been furnished. Landfill as per the condition yet to be constructed **(Specific Condition vi)**
- v. EC and Consent to Operate on different names **(General Condition ii)**
- vi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished. **(General condition No. iii)**
- vii. Proper collection arrangement for runoff water (garland drain) from open raw material storage yard and waste dump yet to be made (General Condition iv) & (General Condition vi)

EC dated 03.07.2008:

- viii. SPM monitoring data has not been furnished **(Specific Condition iii.)**
- ix. Dust suppression or extraction arrangement at the raw material unloading area in the storage yard yet to be provided. **(Specific Condition iv &v)**
- x. Online monitoring system to all the stack as per the consent order yet to be provided. Metal recovered slag was found to be dumped inside and outside the premises on proposed road. **(Specific Condition xii)**
- xi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished **(General condition iv)**
- xii. Details regarding advertisement in newspaper has not been furnished. **(General condition xiii)**
- xiii. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. **(General condition xiv)**

EC dated 28.10.2009:

- xiv. Online data for particulate matter exceeds the norms of 50 mg/Nm³ SAF-3. **(Specific Condition i)**
- xv. Monitoring data yet to be uploaded on the website of the company. **(Specific Condition iii)**
- xvi. Arrangement for unloading of raw material with extraction or suppression yet not done **(Specific Condition v)**
- xvii. Ground water quality monitoring report has not been furnished **(Specific Condition ix)**
- xviii. Details regarding discharge of chromium from metal recovery unit as per the condition has not been furnished. **(Specific Condition x)**
- xix. Secured land fill as per the condition has not been observed. TCLP analysis data has not been furnished. **(Specific Condition xi)**
- xx. Ferro Chrome Production during 2021-22 exceeds the Limits. **(General condition ii)**
- xxi. Separation of runoff collection drains to raw water harvesting pond by permanent structure yet to be implemented. **(General condition vi)**

- xxii. Implementation status of Environmental protection measure mentioned in EIA/EMP has not been furnished (**General condition ix**)
- xxiii. Copy of clearance letter yet to be uploaded on the website. (**General condition xi, xiv & xii**)

EC dated 05.03.2011:

- xxiv. Ambient air quality as per NAAQS 2009 has not been furnished. (**Condition No. ii**)
- xxv. Environmental Statement has not been uploaded in the website of the company (**Condition No. iv**)

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

- a. *The closure, prohibition or regulation of any industry, operation or process; or*
- b. *Stoppage or regulation of the supply of electricity or water or any other service."*

5. Now, therefore, you are **directed to submit your response to the aforesaid non-compliances and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance of the environmental conditions mentioned above. You are also advised to submit your reply within 30 (Thirty) days of the receipt of this Notice failing which the Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (protection) Act, 1986 and in the circumstances of the case, with or without any further notice to the Project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this Ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.**

This issues with the approval of the Competent Authority.

To,

The Project Head,
M/s Visa Steel Limited,
Kalinga Industrial Complex,
At/P.O. Jakhapura,
Dist.Jajpur, Orissa--755026

(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

Copy to:

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023.
2. The Member Secretary, State Pollution Control Board Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII, Bhubaneswar – 751012, Odisha
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Member Secretary, Industry-I sector, MoEF&CC, New Delhi-110003.



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'



Sankar Pani <sankarprasadpani@gmail.com>

Supplementary filed on behalf of applicant in OA19 of 2019

1 message

Sankar Pani <sankarprasadpani@gmail.com>

Mon, Jan 6, 2025 at 1:04 PM

To: Office Vsalegal <office@vsalegal.in>, Surendra Kumar <surendra_kr15@rediffmail.com>, pbanerjeebihani@gmail.com, ADVOCATE GENERAL ODISHA <advgenodisha@gmail.com>

Dear Sir/ Madam, please filed the attachment.

--

Sankar Prasad Pani, Environment Lawyer
National Green Tribunal Kolkata & Orissa Highcourt
Res-Plot No 2132/4814(B), Nageswar Tangi,
Bhubaneswar, 751002
Cell- 9437279278
Skype- sankar.pani**SUPPLIMANTARY 01-01-2025-merged_pagenumber.pdf**
3410K